## (To be published in Delhi Gazette Part –IV Extraordinary)

## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)

8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI – 110002.

No.F.6(26)/09-Judl./Pt.file/Suptlaw/869-874

Dated:- 18 7/2011

## **NOTIFICATION**

**No.F.6**(26)/09-**Judl./Pt.file/Suptlaw/** - In pursuance of the provisions of rule 18 of the Delhi Judicial Service Rules, 1970 as amended up to date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to appoint Mr. Rohit Gulia as members of the Delhi Judicial Service on probation for a period of two years with effect from the date he assume charge of his respective office on being posted by the Delhi High Court, New Delhi.

- 2. The appointment is on purely provisional basis, and subject to the verification of character and antecedents of the candidate from the concerned authorities and verification of his caste certificate, where ever applicable. If the verification reveals that the claim to belong to Scheduled Caste and Scheduled Tribe, as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate.
- 3. The above appointment shall be subject to the provisions of the Delhi Judicial Service Rules, 1970 as amended up to date and other orders/instructions as may be applicable to the officers of the Delhi Judicial Service from time to time.
- 4. The inter-se seniority of the above named candidate in the Delhi Judicial Service vis-àvis other selected candidates will remain the same as assigned to them in the merit list prepared by the Selection Committee in accordance with the provisions of the Delhi Judicial Service Rules, 1970 as amended up to date.
- 5. The post carries the scale of pay of Rs. 9,000-14,550/- (pre-revised) plus usual allowances as may be applicable in this behalf from time to time.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi,

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(Tarun Sahrawat) Addl. Secretary (Law, Justice & LA)

No.F.6(26)/09-Judl./Pt.file/Suptlaw/*869-27*4

Dated:- 18/7/2011

Copy forwarded to the following for information and necessary action:-

- 1. The Secretary to the Govt. of India, Ministry of Law, Justice & Company Affairs (Department of Justice), Shastri Bhawan, New Delhi.
- 2. The Registrar General, High Court of Delhi, New Delhi.
- 3. The District & Sessions Judge, Tis Hazari, Delhi.
- 4. The Special Secretary (GAD), Govt. of Delhi in duplicate with Hindi version for publication in Delhi Gazette with the request that 5 copies of Gazette may be sent to this department for official use.
- 5. The Controller of Accounts, Govt. of N.C.T. of Delhi, Delhi.
- 6. Officers concerned through the Registrar General, Delhi High Court, New Delhi.
- 7. Guard file.

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